

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 425/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL**



**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2019**

Name of the Company: Nuvoco Vistas Corporation Ltd.

V/s.

Northway Spaces Ltd.

Section of the Companies Act: Section 9 of the Insolvency & Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KUNAL P VAISHNAV	ADV	Respondent	
2.	Amit Laddha	Adv	Petitioner	


**ORDER**

The Parties are represented through their respective Learned Counsel(s).

Learned Counsel of the Petitioner submitted that Counsels of the Corporate Debtor(Respondent) is pre-occupied before the Court No. 2 of this Tribunal, hence this matter may be adjourned.

In view of this, this matter is adjourned for hearing to 18.09.2019.

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 19th day of August, 2019.